IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Revision No. 467 of 2020

…….

Binod Kumar Barik …. ….Petitioner

-Versus-

The State of Jharkhand …. ….Opp. Party

CORAM:-HON'BLE MR. JUSTICE RAJESH KUMAR

…….

For the Petitioner : - None. .
For the State : - A.P.P.

…..

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities were good.

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05/07.09.2021 Nobody appears on behalf of the petitioner.

By way of last chance, three weeks' time is granted to the learned counsel for the petitioner for removing the defects and for producing the surrender certificate, as pointed out by the office, failing which the Court below is directed to take all possible steps for apprehension of the petitioner and commit him to jail for serving the sentence.

(Rajesh Kumar, J.)

Kamlesh/